

**ORDER**

**Subject: Advocates' Welfare Fund.**

**No. 1415- of 2022/RG/LP**      **Dated:- 15.10.2022**

It is hereby notified for information of all the concerned Advocates, who are seeking financial assistance out of Advocates' Welfare Fund from the High Court of Jammu & Kashmir and Ladakh that the Hon'ble Administrative Committee in its meeting held on 28.09.2022 has adopted the following resolution, which reads as under:

***"It is resolved to amend the direction adopted vide resolution dated 27.07.2022 in consonance with Jammu and Kashmir Civil Services (Medical Attendance-Cum-Allowance) Rules, 1990, so far it pertains to the submission of requisite referral certificate, in the following manner:***

***"That in future no claim shall be entertained, from any person for treatment in a private hospital within and outside the Union Territory, until and unless a referral certificate is issued by Director, Health Services or Principal, Govt. Medical College for such treatment within or outside in a private hospital."***

**By Order.**

**(Sanjeev Gupta)**  
**Registrar General**

**No.36083-26111 of 2022/RG/LP**

**Dated:- 15.10.2022**

**Copy forwarded to the:-**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar.
2. Registrars Judicial, High Court Wing, Jammu/ Srinagar.
3. All Principal District & Sessions Judges.
4. President J&K High Court Bar Associations, Jammu/Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar with the request to get the same uploaded on the official website of High Court of J&K and Ladakh for information of all the concerned.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and for keeping the record of the same.
7. Office file.

**Registrar General**